

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Company Appeal (AT) (Insolvency) No. 1111 of 2020

In the matter of:

Damodar Valley Corporation

....Appellant

Vs.

Kharkia Steels Pvt. Ltd. & Ors.

....Respondents

Present:

Appellant: Mr. Gopal Jain, Senior Advocate with Ms. Madhumita Bhattacharjee, Ms. Srija Choudhury, Advocates and Mr. Aarti Jain, CS.

Respondents: Ms. Rajshree Kajaria, Ms. Shweta Thakur, Ms. Manju Bhuteria, Advocates for R-1 and 3.

ORDER
(Through Virtual Mode)

04.02.2021: Ms. Manju Bhuteria, Advocate appears on behalf of Respondent Nos. 1 and 3. She may file reply affidavit alongwith her vakalatnama within two weeks. Rejoinder thereto, if any, may be filed by the Appellant within two weeks thereof. Short written submissions, not more than three pages, supported by relevant case law may be filed by learned counsel for the parties alongwith the pleadings. Notice directed against Respondent No.2 is reported to be in transit.

List the matter 'for admission (after notice) on **8th March, 2021.**

[Justice Bansi Lal Bhat]
Acting Chairperson

[Dr. Ashok Kumar Mishra]
Member (Technical)

[Dr. Alok Srivastava]
Member (Technical)